

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

NOTIFICATION

No: 230 of 2026/RG/GS

Dated: 28.01.2026

It is hereby notified for the information of all concerned that in pursuance of "*Mediation For the Nation 2.0*" drive launched under the guidance of Hon'ble Mr. Justice Surya Kant, Chief Justice of India and Hon'ble Mr. Justice Vikram Nath, Judge, Supreme Court of India & Executive Chairman, NALSA and Chairman, MCPC, Hon'ble the Chief Justice, High Court of J&K and Ladakh, has been pleased to adopt the following strategy:

- (i) All the pending Ordinary and Admitted (On/Off Board) cases viz. Matrimonial Disputes Cases, Accident Claims Cases, Domestic Violence Cases, Cheque Bounce Cases, Commercial Disputes Cases, Service Matters Cases (except Referred to Division Bench matters and Cases wherein validity of any Act, Rules or Notification has been challenged), Consumer Disputes Cases, Debt Recovery Cases, Eviction Cases (Civil Revisions), Land Acquisition Cases, will be shown/listed under a new list type i.e. "*For Referral to the Special Mediation Drive-**Mediation For the Nation 2.0***" before all the Hon'ble Judges sitting singly w.e.f. 27.01.2026, irrespective of the subject matter assigned in the roster.
- (ii) All the cases referred in clause (i) and pending in Ordinary motion cause list after 27.01.2026, shall also be preponed and listed in the "For Referral to the Special Mediation Drive-"*Mediation For the Nation 2.0*" list.
- (iii) All the Hon'ble Judges sitting in Hon'ble Division Benches are requested to sit singly everyday at their Lordship's convenience and take up the cases listed in "For Referral to the Special Mediation Drive-Mediation "*Mediation For the Nation 2.0*" list.

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28/01/26

- (iv) The cases which are required to be listed in the "For Referral to the Special Mediation Drive-*"Mediation For the Nation 2.0"* list and the cases, which are also fixed for hearing in the Ordinary motion cause list during this period, will be listed alongwith Cause List Remarks "For Referral to the Special Mediation Drive-*"Mediation For the Nation 2.0"* list for the kind perusal of Hon'ble Bench.
- (v) The per day limit of cases required to be listed in the for Referral to the Special Mediation Drive--*"Mediation For the Nation 2.0"* list shall not more than 50 in addition to Urgent/Ordinary/Taken Up etc. cases per Hon'ble Division/Single Bench per day.

Moreover, the cases listed before Hon'ble Division Benches under heading 'For Referral to the Special Mediation Drive--*"Mediation For the Nation 2.0"* Division Bench list' should also be taken into account at the time of listing single bench cases before the judges sitting in the said Hon'ble Division Bench.

- (vi) All the cases which will be returned without referral order with regard to mediation will be listed as per their last listing status i.e. Urgent/Ordinary/Admitted.

The unlisted cases which were listed only for the purpose of referral to the mediation without any last listing status will be listed as per their turn/roster.

- (vii) All the other cases viz. Criminal Compoundable Cases, Criminal Disputes Cases (Misc. Writ Petitions), Partition Cases (RSAs and Writ Petitions-Land Law Single Bench) and Eviction Cases (Writ Petitions-Land Law Division/Single Bench), after physical verification by the Grouping Cell, will also be listed as per above directions, as and when the same are verified by the Grouping Cell.

- (viii) The phone numbers of the Advocates and that of the parties shall be reflected in the referral order or at the time of listing the matter for referral so that the same gets reflected in the referral order.

- (ix) In case, any Hon'ble Bench finds it appropriate for referring any matter listed in Urgent/Ordinary motion cause list to Mediation in which there is an element of settlement listed before that bench on a particular day

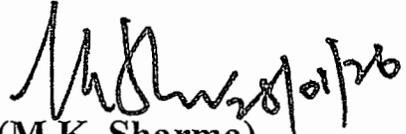
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can refer the same.

- (x) Ld. Advocates / Party-in-person will also provide the details of cases in which there exists an element of settlement in the concerned Judicial Branches on or before 25.02.2026, so that the same could also be listed in "For Referral to the Special Mediation Drive-*"Mediation For the Nation 2.0"* list.
- (xi) In case no report is received within 90 days of referral and the time is not extended by the court on request of the parties or otherwise, the mediation shall be treated as failed and the file shall be listed in due course and should not be kept awaiting report.
- (xii) Hon'ble Judges may be requested to take up the settled matters on priority. For this, the settled cases be listed atop the cause list or under a separate heading so that these cases are taken up before regular matters so as to avoid inconvenience to the parties who have already reached a settlement through Mediation ensuring a prompt disposal.

Further, in pursuance of the aforesaid strategy, the Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar shall publish a Special Cause List and proceed ahead accordingly during the Mediation for the Nation Drive 2.0.

By Order of Hon'ble the Chief Justice.


(M.K. Sharma)
Registrar General

No: 3669-3722/RG/GS

Dated:28.01.2026

Copy of the above forwarded to:

1. Advocate General, UT of J&K , Srinagar
2. Secretary General, Hon'ble Supreme Court of India, New Delhi.
.....for information
3. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
4. Secretary to Hon'ble Mr./Ms. Justice _____
..... for information of their Lordships.
5. Secretary to the Govt. Department of LJ&PA, Srinagar.
6. Law Secretary, UT of Ladakh, Leh.
7. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
8. Registrar Rules, High Court of J&K and Ladakh, Srinagar
9. Registrar Inspection, High Court of J&K and Ladakh, Jammu
10. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar
.....for information

11. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
12. All Principal District & Sessions Judges of the UTs of J&K and Ladakh for information and with the request to circulate the same amongst all the judicial officers under their respective jurisdiction and also to circulate amongst the President, Bar Associations in their respective jurisdictions.
13. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar
14. President, Kashmir Advocates, Association, J&K for information.
15. Director, Information, Jammu/Srinagar, for information, with the request to publish the same in the newspapers having wide circulation in the UTs of J&K and Ladakh.
16. Post Master General, Jammu/Srinagar;
.....for information.
17. CPC e-Courts for information and with the request to upload the same on official website of the High Court of J&K and Ladakh.
18. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
19. Manager, Government Press, Jammu/Srinagar, for publication in the Govt. Gazette
20. Office file.


Registrar General